

*English translation of Shram Vibhag, Noti. No 386(A)/XXXVI-(D)—389  
(A)-70, dated April 7, 1971, published in U. P. Gazette, Part I,  
dated 17th April, 1974, p. 1971*

*Vindhyachal area, Mirzapur:* In exercise of the powers conferred by subsection (3) of Section 3 of the Uttar Pradesh Dookan Aur Vanijya Adhishthan Adhiniyam, 1962 (U. P. Act No. XXVI of 1962), the Governor of Uttar Pradesh is pleased to exempt, in public interest, all the shops and commercial establishments situated in the Vindhyachal area of Municipal Board, Mirzapur from the operation of the provisions of Sections 5(1), 8(1)(a) and 9 (2) of the Act and Rules 3, 6 and 7 of the Niyamavali framed thereunder, for the period from March 27 to April 10, 1971 subject to the following condition that they will observe close day on April 14, 19 and 22, 1971 in lieu of March 27, April 3 and 10, 1971.